

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

WP No. 220 of 2026

*(TATA PROJECTS LIMITED THROUGH ITS AUTHORIZED SIGNATORY RAHUL JADWANI Vs STATE OF M.P.
AND OTHERS)*

Dated : 27-01-2026

Shri Naman Nagrath - Senior Advocate assisted by Shri Raghvendra Singh Raghuvanshi and Shri Varun Mishra - Advocate for the petitioner.

Shri Sudeep Bhargava - Dy.A.G. counsel for respondent Nos.1 & 2.

Today in one matter i.e. W.P.No. 3467/2026, a request was made by learned Senior Advocate on the ground that fresh matter is an off set of the earlier order which has already been challenged in this petition. Considering the same court slip was accepted and said matter was directed to be listed along with the present case.

Office has pointed out that there is an order by Hon. the Chief Justice which has been issued by the Principal Registrar (Judicial) stating that the cases pertaining to high value commercial dispute (disputes over Rs.500 Crores) pending and filed hereinafter at Indore Bench and Gwalior Bench may be transferred and heard before the Principal Seat at Jabalpur. In the fresh matter it has been pointed out that since the contract value is more than Rs.500 Crores, therefore the matter has to be heard at Jabalpur. A copy of the order issued by the Principal Registrar (Judicial) in pursuant to the order passed by Hon. the Chief Justice has already been produced before us.

Considering the same, let the present matter be also placed before Hon. the Chief Justice for passing appropriate orders for hearing of the present matter and W.P.No. 3467/2026 at Principal Seat, Jabalpur.

The Principal Registrar, Indore Bench is directed to place the matter before Hon. the Chief Justice on top priority considering that there is an interim order passed by this Court and in the fresh matter a challenge has been made to invocation of the bank guarantee.

(VIJAY KUMAR SHUKLA)
JUDGE

(ALOK AWASTHI)
JUDGE

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